

# THE COFFEE (AMENDMENT) ACT, 1985

No. 48 OF 1985

[2nd September, 1985.]

An Act further to amend the Coffee Act, 1942.

BE it enacted by Parliament in the Thirty-sixth Year of the Republic of India as follows:—

Short title  
and  
commen-  
cement.

1. (1) This Act may be called the Coffee (Amendment) Act, 1985.

(2) It shall come into force on such <sup>1</sup>date as the Central Government may, by notification in the Official Gazette, specify.

Amend-  
ment of  
section 11.

2. In the Coffee Act, 1942 (hereinafter referred to as the principal Act), in section 11, for the words "eleven rupees and eighty naye paise", the words "fifty rupees" shall be substituted.

7 of 1942.

Amend-  
ment of  
section 12.

3. In section 12 of the principal Act, for the words "eleven rupees and eighty naye paise", the words "fifty rupees" shall be substituted.

Amend-  
ment of  
section 13.

4. In section 13 of the principal Act, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) The provisions of the Customs Act, 1962, and the rules and regulations made thereunder, shall, as far as may be, apply in relation to,—

52 of 1962.

(a) the refund of the duty of customs where coffee is exported and subsequently imported into India; and

(b) the export, without payment of the duty of customs, of coffee which is subsequently to be imported into India."

Amend-  
ment of  
section  
48.

5. In section 48 of the principal Act, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Every rule made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."